

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 35
TP (Co. Act.)-26(PB)/2023
Old CP No. 336/2016

IN THE MATTER OF:

Gac Logistics Private Limited	...	Applicant/Petitioner
Vs		
Rayban Food Pvt. Ltd	...	Respondent

Order under Section 433(e)/433(f) of Companies Act, 1956.

Order delivered on 30.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Ms. Sanjana Saddy, Mr. Surbhi Arora, Adv.
For Respondent : Mr. M. Tarique Siddique and Fajallu Rehman, Adv.

ORDER

Ld. Counsel Ms. Sanjana Saddy for the Petitioner appeared and some sought time to get proper instruction and pursue the matter.

Ld. Counsel Mr. Fajallu Rehman for the Respondent also appeared.

At the request and by consent list the matter **on 22.07.2024.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)